CENTRAL ADMINISTRATIVE TRIBUNAL. MUMBAI BENCH.

Original Application No. 334/2001.

Tuesday, this the 28th day of August, 2001.

Hon'ble Shri Justice Ashok Agarwal, Chairman, Hon'ble Smt. Shanta Shastry, Member (A).

A.S. Deshpande, Sarthak, Plot No.15, Gandhinagar, P.O. Dombivli (East), District - Thane (P.C. - 421 204). (By Advocate Shri S.P.Kulkarni)

...Applicant. .

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- 1. Union of India through
 Chairman,
 Telecom Commission,
 Department of Telecommunications,
 Ministry of Communications,
 Govt. of India, Sanchar Bhavan,
 20-Asoka Road,
 At New Delhi 110 001.
- 2. Chief General Manager, Telecommunications, Maharashtra Circle, C.T.O. Building, Annexe, Flora Fountain, Fort, Mumbai - 400 001.
- 3. Chief General Manager, M.T.N.L. (Mumbai), Telephone House, Prabhadevi, P.O. Bhavani Shankar, Mumbai - 400 028.

...Respondents.

: ORDER (ORAL) :

Shri Justice Ashok Agarwal, Chairman.

Though several prayers have been made in the present OA, Shri S.P.Kulkarni, Learned Counsel appearing on behalf of the applicant has restricted his claim to prayer clause (d) which provides as follows:

"(d) Direct Respondents to consider the Representation of applicant dated 07.09.2000 and pass a speaking and reasoned order within (2) two months."

2). The prayer made during the course of argument is just and reasonable and deserves to be granted. The Respondents are

...2.

directed to consider the representation of the applicant of 7th September, 2000 and pass a speaking and reasoned order and communicate the same to the applicant expeditiously and within a period of three months from the date of service of copy of this order. The present OA is disposed of in the aforestated terms with no order as to costs.

IRMAN

& auth T (SHANTA SHASTRY) MEMBER(A)

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